

(2024) 01 TP CK 0016

Tripura High Court- Agartala

Case No: Anticipatory Bail 6 Of 2024

Abhijit Deb Sarkar

APPELLANT

Vs

State Of Tripura

RESPONDENT

Date of Decision: Jan. 12, 2024

Hon'ble Judges: Arindam Lodh, J

Bench: Single Bench

Advocate: Piyali Chakraborty, S. Ghosh

Judgement

Arindam Lodh, J

This is an application filed under section 438 of Cr.P.C. for granting anticipatory bail in connection with Khowai PS Case 82 of 2023 under sections 21(b)/25/27A/29 of NDPS Act, 1985.

Heard Ms. Piyali Chakraborty, learned counsel appearing for the applicant. Also heard Mr. S. Ghosh, learned Addl. P.P. appearing for the respondent-State.

List the matter on **17.01.2024** on which date learned P.P shall produce the case diary.